

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO.3696

TO BE ANSWERED ON THE 22ND DECEMBER, 2015/PAUSHA 1, 1937 (SAKA)

PROVISIONS OF IPC

3696. SHRI D.K. SURESH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that many sections of the Indian Penal Code are having serious flaws;
- (b) if so, the details thereof and the reaction of the Government in this regard;
- (c) whether the Government has taken steps to identify the flaws in various sections of IPC and if so, the details thereof; and
- (d) whether the Government is contemplating to take steps to examine the IPC sections in the light of recent developments taking place in the Indian society and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): Amendments in criminal justice system is a continuous process to make the laws in sync with the social changes. The amendments in the Indian Penal Code (IPC) and the Code of Criminal Procedure (CrPC) are carried out from time to time based on the recommendations of the Law Commission of India, various Court judgments and the reports of any other Committees specially constituted for the purpose. The Law Commission of India has been requested to undertake a comprehensive review of the criminal justice system and give a comprehensive report covering all aspects of criminal law so that comprehensive amendments can be made in the various laws viz. Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act, etc. The Law Commission has since informed that they have identified certain focus areas of deliberations.
